

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

Acc. No. 25425

Date 10.12.2014

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LOK SABHA

Tuesday, 26th April, 1955

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-52 A.M.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT

The Minister of Works, Housing and Supply (Sardar Swaran Singh): I beg to lay on the Table a copy of the Ministry of Works, Housing and Supply Notification No. E II-24. (1)/55, dated the 25th March 1955, under sub-section (3) of section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library. See No. S-148/55.]

REPORT ON FIRST GENERAL ELECTIONS IN INDIA

The Minister in the Ministry of Law (Shri Pataskar): I beg to lay on the Table a copy of the Report on the First General Elections in India, 1951-52, Volume I (General). [Placed in Library. See No. S-149/55.]

NOTIFICATIONS UNDER SEA CUSTOMS ACT

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table a copy each

of the Ministry of Finance (Revenue Division) Customs Notifications Nos. 16 and 17, dated the 12th February, 1955, under sub-section (4) of section 43 B of the Sea Customs Act, 1878. [Placed in Library. See No. S-150/55.]

INSURANCE (AMENDMENT) BILL

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): I beg to move:

“That the Bill further to amend the Insurance Act, 1938, as passed by Rajya Sabha, be taken into consideration.”

This is a very small and simple Bill, and the object of it is to amend section 118 of the Insurance Act, 1938, in such a manner as to give powers to the Central Government to make applicable to any insurance business carried on by it such provisions of the Act as are considered desirable. That section as it stands at present completely excludes any insurance business carried on by the Central Government from the purview of the provisions of the Insurance Act, and this leaves no powers whatsoever to the Central Government to make exceptions to the Act even when they may be considered necessary and are in no way in contravention of the spirit underlying the special position accorded to State-conducted insurance business.

To illustrate this point as to how far the rigidity of the present provisions can go, I may point out that section 118 sometimes operates against well-intentioned improvement. I would draw the attention of the House to the position resulting from the non-applicability of the provisions of